IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No. 26
CP (CAA) No.46/BB/2022

IN THE MATTER OF:

M/s APG Premium Homes Pvt Ltd ... Petitioner

Vs.

NIL ...Respondent

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 13.04.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner : Saji.P.John, Adv
For IT : Ganesh R Ghale, Adv

ORDER

1. Heard Shri Saji P John, Learned Counsel for the Petitioner.
2. The Learned Counsel for the Petitioner submitted that no statutory report has been received except IT report and sought adjournment.
3. The ROC/RD/OL is directed to submit their reports within a period of two weeks, and the Petitioner should furnish their response within one week thereafter.
4. List the CP on **25.05.2023**.

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)